

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 210
CP-136(ND)2012
EP-22/2020

IN THE MATTER OF:

Amassador Tours (India) Pvt. Ltd.

... **Applicant/Petitioner**

Under Section: 397/398

Order delivered on 23.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Decree Holder : Adv. Harshit Ratra

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

EP-22/2020: Mr. Harshit Ratra Advocate pointed out that the decree holder has since passed away. Having submitted so, he prayed for an adjournment to move an application for bringing the LRs of decree holder on record. At his request, the hearing is deferred to 21.10.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)